

Additional C.O.B. Licences applied for by Drug Firms

337. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s. Sandoz, Roche, Burroughs Wellcome, May and Baker, Boehringer Knoll and Glaxo have applied for supplementary or additional C.O.B. Licences after the expiry of the date prescribed for such applications;

(b) if so, what are the reasons given for late submission of applications;

(c) on what dates these applications were received;

(d) what are the details furnished in such applications; that is, the item and capacity for which licences are required; and

(e) what checks Government propose to apply to find out that these are genuine applications?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, only one application from M/s. Glaxo Laboratories Ltd.

(b) A request for rationalisation of capacities was received from M/s. Glaxo Laboratories Ltd. in December, 1969. This was examined in the Ministry and the party advised in November, 1970 to put in a formal application. Under the circumstances the delay was condoned and application considered.

(c) 2nd March, 1971.

(d) In their application the party furnished details of their licensed/installed capacity, capacities allowed to them under various authorisations

issued by the Government and their actual production during the years 1969-1971.

(e) According to the procedure in vogue, applications are scrutinised by the technical authorities and after their recommendations are received, the cases are put up to the Licensing Committee.

Profits Earned and Remittances made by Foreign Oil Companies

338. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the gross and net profits earned by each Foreign Oil Company viz., Burmah Shell, Esso and Caltex in India, year-wise during the last three years;

(b) the amount and percentage of dividend declared by each Company, year-wise, during the last three years;

(c) the amount of money remitted by each of these Companies under each head, year-wise, during the last three years; and

(d) whether Government are considering imposition of ceiling on remittances by those companies, and if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

(d) This matter is presently under examination of the Government.